

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/75/2016

Dated this Thursday, the 15th day of July, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with
the consent of both counsels for the parties.**

Shri Vasant Narayan Lothey-Patil, age 61 years,
S/o Shri Narayan Lothey Patil, Presiding Officer,
DRT III Mumbai, residing at 22-B, Diamond Court,
40 Napean Sea Road, Mumbai 400 036. - **Applicant**
(By Advocates Shri S.V.Marne and Shri Vishal P. Shirke)

Versus

- 1. Union of India, Through the Secretary, Ministry of Finance,
Department of Financial Services, Jeewan Deep,
Parliament Street, New Delhi 110 001.
- 2. The Registrar, Debts Recovery Tribunal-III,
6th Floor, Scindia House, Ballard Estate,
Mumbai 400 038. - **Respondents**
(By Advocates Shri V.B.Joshi and Shri D.A.Dube)

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocates Shri S.V.Marne and Shri Vishal P. Shirke for the applicant.

Advocates Shri D.A.Dube and Shri V.B.Joshi for the respondents.

- 2. There is an email received from Shri Marne containing a request for withdrawal of this OA.
- 3. Heard Shri Marne. He submits that he has received instructions of the applicant that on the subject matter of this OA he intends to file a Writ Petition in the High Court and therefore, he wants to withdraw this OA. The respondents' counsels have no objection to it.
- 4. Therefore, this OA is dismissed as withdrawn on the request of the applicant submitted through his counsel Shri Marne.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)